

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

C.P. (IB)/261(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **CANARA BANK V/s INDIRA CONTAINER**
TERMINAL PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/261(MB)2023

- 1) Mr. Ishtiaq Ali, Ld. Counsel for the Financial Creditor and Mr. Aman Kacheria, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Corporate Debtor informs this Bench that they have filed one Interlocutory Application u/s 60(5) of the Insolvency and Bankruptcy Code, 2016; thus, prays that the said Application be heard along with the main Company Petition; however, this Bench proceeded to complete the argument in the present Company Petition. Heard Ld. Counsel for the Parties extensively for a considerable time.
- 3) No further argument shall be taken place in the Company Petition. Counsel for the Corporate Debtor is directed to remove the defects in the application

u/s 65 of Code filed by them and shall expedite the process of numbering of the said Application on Board on the next date of hearing.

- 4) It is made very clear that only Interlocutory Application filed by the Corporate Debtor shall be heard on the next date of hearing.
- 5) Stand over to 08.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare